

Pawan Kumar Rai Vs Union Of India & Anr

Court: Delhi High Court

Date of Decision: Dec. 17, 2024

Acts Referred: Constitution of India, 1950 " Article 21

Code of Criminal Procedure, 1973 " Section 102

Bharatiya Nagarik Suraksha Sanhita, 2023 " Section 106

Hon'ble Judges: Manoj Jain, J

Bench: Single Bench

Advocate: Anil Goel, Aditya Goel, Amit Gupta, Vidur Dwivedi, OP Gaggar, Sachindra Karn

Final Decision: Disposed Of

Judgement